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PERTribunal 11.2.94

This matter was required to be placed on board at 1.9.93. But the matter was not readily available on the day.

Place the matter before Tribunal on 15.3.94 for final hearing. Inform the parties accordingly.

By Registrar

Notices are issued to both the sides on 15.2.94

Dated: 15.3.94

Shri P. Sambaramoorthy,
Counsel for the applicant. Shri A.I.
Bhatkar, for Shri M. D. Sethna,
Counsel for the respondents.

Applicants' counsel seeks for an adjournment. Adjourned to 31.3.94 for final hearing.

LS
(Lakshmi Swaminathan)
m(J)

one
(R. Rangarajan)
m(A)

P.T.O

Date: 31.3.94

Baburaj, Joint Secretary,
applicant union is present
and requests adjournment as
the applicant's advocate is
not in a position to appear
Today, Mr. A.I. Bhatkar for
the respondents.

Adjourned to 29.6.94

M.R. Kolhatkar (M.R. Kolhatkar) (M.S. Deshpande)
M(A) v.c.

Dated: 29.6.94 (Per. Shri B.S. Hegde M(T))
None for the applicant. Shri

A. I. Bhatkar, Counsel for the
respondents.

Despite sufficient opportunities
is given to the applicants, they do
not care to present in the Court,
hence no useful purpose will be
served by keeping the matter alive.
In the circumstances O A dismissed
in default of appearance.

dt. 29/06/94
order/indent despatched
to Applicant Respondent (s)
11/2/94

M.R. Kolhatkar
(M.R. Kolhatkar)
M(A)

B.S. Hegde
(B.S. Hegde)
M(T)

Seen & ready
for distribution